

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/1301/2021

This the **31st** day of **August**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Kewal Kumar, age 38 years, S/o Sh. Hans Raj, R/o Village Sunial, Tehsil Majalta, Distt. Udhampur 182127.

.....Applicant

By Advocate: Mr. Anchit H. Sharma

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary, General Administration Department, Civil Secretariat, Jammu/Srinagar 180001.
2. Deputy Commissioner/Chairman, District Level Class IV Recruitment Committee, Udhampur 182101.

.....Respondents

By Advocate:- Mr. Amit Gupta, DAG

ORDER [O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that for redressal of his grievance, the applicant has already preferred a representation dated 11.08.2021 (Annexure A-3) before the Deputy Commissioner, Udhampur (respondent no. 2) and he would be satisfied if a direction is given to the respondent no. 2 to decide the said representation in a time bound manner.

2. On the other hand, learned counsel appearing on behalf of the respondents has objected the claim of the applicant and seeks time to file counter affidavit.

3. Heard Mr. Anchit H. Sharma, learned counsel for the applicant, Mr. Amit Gupta, learned counsel appearing on behalf of the respondents on advance notice and perused the record.

4. Having heard learned counsel for the parties, no purpose would be served in keeping this OA pending and it can be disposed off at this stage.

5. Accordingly, the O.A. is disposed off with a direction to the respondent no. 2 to consider and decide the representation of the applicant dated 11.08.2021 (Annexure A-3) within a period of four weeks from the date of receipt of certified copy of this order. While deciding the representation of the applicant dated 11.08.2021, the respondent no. 2 shall treat this OA as a part of representation. The order so passed shall be communicated to the applicant forthwith.

6. No order as to costs.

7. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...